

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 601/2022 IA 750/2023 IA 5628/2023 in C.P.(IB)4072/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **IDBI BANK LTD V/s POWER DEAL**
ENERGY SYSTEM (INDIA) PVT. LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Rishi Thakur, Advocate a/w Mr. Abdullah Qureshi, Advocate a/w Ms. Shradha Patil, Advocate i/b India Law LLP appeared for the Financial Creditor.
2. None for the Corporate Debtor.
3. List this matter on **01.05.2024**.
4. In case, the Corporate Debtor does not enter appearance, the matter shall be proceeded with further after hearing the Petitioner on that day to conclude the proceedings. Petitioner is directed to inform Corporate Debtor accordingly.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)